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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

*No
review in
regular session at
quarter
quarter*

R.A./6/90 in R.A./7/90 in
and
O.A. No./306/88 O.A./307/88
~~Tax No.~~

DATE OF DECISION 12-3-1993

Union of India & others

Petitioner (original respondents)

Mr.N.S.Shevde

Advocate for the Petitioner(s)

Versus

Shri Kirit C.Das

Respondent (original applicant)

Mr.K.K.Shah

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel

: Vice Chairman

The Hon'ble Mr. V.Radhakrishnan

: Admn. Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(9)

1. Union of India,

Notice to be served through
General Manager,
Western Railway,
Churchgate,
Bombay.

2. Divisional Railway Manager,
Western Railway,
Pratapnagar,
Baroda.

3. Assistant Mechanical Engineer,
(Chairman, Housing Committee)
Ahmedabad Railway Station,
Western Railway,
Ahmedabad.

...applicants

(original respondents)

(Advocate : Mr.N.S.Shevde)

versus

Shri Kirit C.Das,
Cleaner, Carriage Foreman (B.G.),
Western Railway,
Ahmedabad.

...respondents

(original applicant)

(Advocate : Mr.K.K.Shah)

O R A L O R D E R

R.A./6/90 in

O.A./306/88

Date : 12-3-1993

Per : Hon'ble Mr.N.B.Patel,

Vice Chairman

The only ground ^{on} which the

(6)

judgment of this Tribunal in O.A./306/88, is sought to be reviewed that the respondents could not bring to the notice of the Tribunal, the Railway Board Circular dated 11-4-1983 and if the said circular had been brought to the notice of the Tribunal, the Tribunals' decision would have been different. There is no reason why this circular should not have been produced and relied upon before the Tribunal and why it should now be taken note of and the judgment should be reviewed on the basis thereof. R.A. is rejected.



(V. RADHAKRISHNAN)

Admn. Member



(N.B. PATEL)

Vice Chairman

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